

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 19 /Apptt.

Dated, Ranchi the 02nd August, 2017

The Court has been pleased to put Sri Pankaj Srivastava, Principal District & Sessions Judge, Garhwa under suspension with immediate effect till further orders in contemplation of initiation of Departmental Proceeding against him, charges whereof shall follow.

2. It is ordered that during the period of suspension, the Headquarters of Sri Srivastava will be at Ranchi.

3. During the period of suspension, Sri Srivastava shall get the subsistence allowance and other allowances as admissible to him under Rule 96 of the Jharkhand Service Code.

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 3552 /Apptt.

dated Ranchi the 2nd August, 2017

Copy forwarded for information and needful to:-

1. Sri Pankaj Srivastava, Principal District & Sessions Judge, Garhwa with a direction to report the Judicial Commissioner, Ranchi immediately.
2. The Judicial Commissioner, Ranchi.
3. The Accountant General (A&E), Jharkhand, Doranda, Ranchi.
4. The Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi.
5. The Principal Secretary to the Government, Law (Judicial) Department, Jharkhand, Ranchi.
6. The Registrar (Vigilance), High Court of Jharkhand, Ranchi.
7. The Section Officer, Vigilance Cell, High Court of Jharkhand, Ranchi and
8. The Treasury Officer, Garhwa Treasury, Garhwa.


2.8.17
Registrar General